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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP No.22/2005 in
OA No.1397/2004

New Delhi this the 13th day of May, 2005

Hon'ble Mr. V.K.Majotra, Vice Chairman (A)
Hon'ble Mrs. Meera Chhibber, Member (J)

1. Smt.Rajo Devi,
W/O Shri Ram Kauwar,
R/O Model Town, 7/220,
Gali No.5, Bhadurgarh (Haryana).
2. Smt. Shakuntal Devi,
W/O Shri Jai Pal Singh,
R/O H.No.1055, Vill. & P.O. Karala,
Delhi-91.
3. Vadi Ram,
S/O Shri Chander Singh,
R/O H.No.A-9/164,
Rajbir Colony, Bharoli Vistar,
Delhi-110096
4. Smt.Puspa Rani,
W/O Shri Mahender Kumar,
R/O H-3/76, Vikaspuri, New Delhi.
5. Smt.Sumitra Kumar,
W/O Sh Lal Singh Mehta,
R/O H.No. 271/ Pocket-1,
Janta Quarter, Paschim Puri,
Delhi-110064.
6. Smt.Saroj Abuja,
W/O Shri Prabhu Dayal,
R/O DA/ 44-E, Hari Nagar,
New Delhi.

Petitioners

(By Advocate Shri Sushil Sharma proxy for
Shri Yogesh Sharma)

VERSUS

Shri Jitendra Narain,
Director,
Directorate of Social Welfare,
Govt. of NCT of Delhi,
GLNS Complex, Delhi Gate,
New Delhi.

Respondent

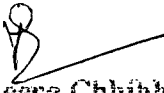
(By Advocate Shri Ajesh Luthra proxy for
Mrs.Sumedha Sharma)

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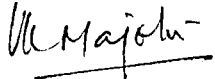
ORDER (ORAL)

(Hon'ble Mr. V.K.Majotra, Vice Chairman (A))

Vide Annexure R-2 dated 28.3.2005 directions of the Tribunal contained in order dated 24.5.2004 have been complied with by the respondents. As such these proceedings are dropped and notice issued to the respondent is discharged.


(Mrs. Meera Chhibber)
Member (J)

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(V.K.Majotra)
Vice Chairman (A)

13.5.05